

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

Date: 12/12/2025

## (2018) 09 CHH CK 0214

## **Chhattisgarh High Court**

Case No: Writ Petition (227) No. 785 Of 2018

**APPELLANT** Vijay Kumar Jangde

۷s

Mahindra And Mahindra

**RESPONDENT** Financial Service Limited And Ors

Date of Decision: Sept. 12, 2018

Acts Referred:

Arbitration And Conciliation Act, 1996 - Section 36

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: A. D. Kuldeep

Final Decision: Disposed Of

## Judgement

## Sanjay K. Agrawal, J

1. Learned counsel for the petitioner submits that ex-parte award has been passed by the learned Arbitrator in favour of respondent No. 1 and for the

execution of the award an application under Section 36 of the Arbitration and Conciliation Act, 1996 has been filed by the respondent No. 1 in which

he may be allowed to make objection opposing the execution proceedings.

- 2. I have heard learned counsel for the petitioner.
- 3. Be that as it may, the petitioner is at liberty to raise objection opposing the execution proceedings before the executing Court that will be considered

and decided by the executing Court in accordance with law.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).